

**Central Administrative Tribunal
Principal Bench**

OA No.16/2018

New Delhi, this the 10th day of January, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Naipal Singh,
Safai Karamchari, Group 'D',
S/o Late Umrao Singh,
R/o 569, Gali No.9,
PH-4, Gautam Nagar, Karawal Nagar,
North East Delhi-110094.

...Applicant

(By Advocate : Shri M.D. Jhangra)

Versus

1. East Delhi Municipal Corporation,
Through its Commissioner,
Udyog Sadan,
Patpar Ganj Industrial Area,
Delhi-110 092.
2. Director,
Horticulture, East Delhi Municipal Corporation,
Udyog Sadan,
Patpar Ganj Industrial Area,
Delhi-110 092.

...Respondents

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

Heard the learned counsel for applicant.

2. The applicant has filed the instant OA seeking the following reliefs:-

“(a) To declare the action of respondents in not making promotion to the post of Assistant Sanitary Inspector strictly as

per the seniority in the feeder grades, as illegal and direct the respondents to make promotion to the post of Assistant Sanitary Inspector strictly as per seniority position in the feeder grade seniority list of Assistant Sanitary Inspector and as per RRs.

- (b) To direct the respondents to consider the applicant for promotion to the post of Assistant Sanitary Inspector as per his seniority in the feeder grade in the category of SC (Physically Handicapped) and by following the DOP&T instructions as well as RRs of Assistant Sanitary Inspector.
- (c) To allow the OA with cost.
- (d) To pass such other and further orders which their lordships of this Hon'ble Tribunal deem fit and proper in the existing facts and circumstances of the case.”

3. It submitted that the applicant made number of representations including Annexure-A/7 dated 24.05.2017 ventilating his grievances to the respondents, however, no orders have been passed thereon till date.

4. In the circumstances, the OA is disposed of without going into the merits of the case, with a direction to the respondents to decide the Annexure-A/7 representation of the applicant dated 24.05.2017, by passing a reasoned and speaking order within a period of 90

days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

5. Let a copy of the OA be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

‘rk’